

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 13th day of September, 2000

Original Application No. 649 of 1996

District : Bareilly

CORAM :-

Hon'ble Mr. Rafiuddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

Omendra Mohan

Son of Sri Brij Mohan Lal Gangwar,

Resident of 5 Chahbai,

District- Bareilly.

(Sri O.P. Gupta, Advocate)

..... Applicant

Versus

1. Union of India, through Secretary,

Ministry of Telecommunication,

New Delhi.

2. Post Master General, Bareilly Region, Bareilly.

3. Senior Superintendent of Post Offices,

Bareilly, Postal Region, Bareilly.

4. The Deputy Regional Director (Northern)

Post Offices, Sub Division, Bareilly.

5. Employment Officer, Employment Exchange,

Bareilly.

6. Siya Ram, E.D.S.M.M. Sub Post Office,

Kohrapore, Sub Division Bareilly,

District Bareilly.

(Sri S.C. Tripathi, Advocate)

..... Respondents

O R D E R (U\_r\_a\_l)

By Hon'ble Mr. Rafiuddin, J.M.

The applicant was appointed as E.D.S  
stop gap arrangement and is substitute of

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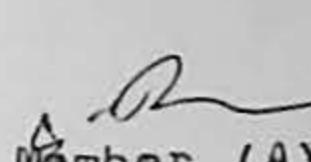
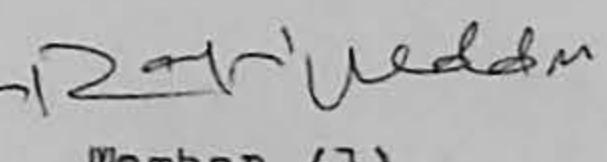
E.D.S.P.M. Sri O.P. Srivastava on his promotion as S.D. North, Bareilly on 20-2-1996. However, his services were terminated w.e.f. 24-4-1996 and one Postal Assistant from Bareilly City Post Office was deputed in place of the applicant on the ground that his working was not found satisfactory.

2. The applicant by means of this OA has sought a direction to the respondent no.5 to send his name for appointment on the post of EDSPM and to consider his name for appointment. The applicant has also sought sought a declaration that engaging of Sri Siya Ram in his place is arbitrary, illegal and discriminatory.

3. We have heard counsel for the parties and perused the record carefully.

4. Learned counsel for the applicant has pressed relief of declaration that the engaging of Sri Siya Ram in his place was illegal and arbitrary. It has been <sup>not</sup> urged by the learned counsel for the applicant that since his selection to the post in question being made and selection process is incomplete, the name of the applicant should also be considered by the respondents for the post in question as the application has not been considered because his name was not sponsored by the local Employment Exchange. Learned counsel for the respondents pointed out that the application of the applicant has not been received in the office of respondents. Hence, his name has not been considered. We, however, find from the record that an application dated 4-5-1996 was sent by the applicant through Registered Post for considering his name for the post in question in which all the particulars necessary for the appointment to the post in question

been mentioned. The application is addressed to the Senior Superintendent, Head Post Office, Bareilly. Learned counsel for the respondents is not in a position to state at this stage whether the selection has been concluded or not. In the facts and circumstances, we, therefore, direct the respondent no.3 to consider the application of the applicant for appointment to the post of E.D.S.P.M. Kohrapore Post Office, district Bareilly, if the process of selection is not complete till date. The applicant would submit a copy of the application alongwith annexures and the copy of this order to respondent no.3 who would consider the application of the applicant for appointment to the post of EDSPM, Kohrapore Post Office, district Bareilly within a month from the date of receipt of the copy of this order and the application. The OA is disposed of accordingly with no order as to costs.

   
Member (A) Member (J)

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